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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

OA No.1090/93      Date of decision: 21.5.93

Sh.H.S.Nandaa      ...      Applicant  
versus

Union of India through  
Secretary,  
Ministry of Agriculture  
& ors.      ...      Respondents

CORAM:THE HON'BLE MR.J.P.SHARMA, MEMBER(J)  
THE HON'BLE MR.S.R.ADIGE, MEMBER(A)

For the Applicant ...      Sh.B.B.Raval,  
Counsel.

JUDGEMENT

(BY HON'BLE SH.J.P.SHARMA, MEMBER(A) )

The applicant is employed as Deputy Commissioner(Soil Conservation, Inspection and Coordination) in the Ministry of Agriculture, Department of Agriculture & Cooperation of the Government of India. The grievance of the applicant is that he made a representation dated 19.8.92 on the subject of promotion to the post of Joint Commissioner (Flood Control & Watershed Management) which he has enclosed as Annexure A to the OA. This representation of the applicant, as alleged by him, has not been disposed of. The applicant has, therefore, filed this OA under Section 19 of the Administrative Tribunals Act, 1985 and as prayed for the following reliefs:-

- "i) direct the respondents to dispose of the representation of the applicant dated 19.8.92 by a speaking order.
- ii) Award exemplary cost for this application with a further request to pass any other order/orders or direction/directions or grant any other relief/reliefs as deemed fit in the light of the facts and circumstances of the case."

2. We have heard the learned counsel for the applicant at length. He stressed more for the grant of interim relief he has prayed for in para 9. But in para 9 he has only averred that pending final decision of the application, the interim relief prayed for be granted. Since the applicant has made a representation and without prejudice to the rights of the parties, the representation may be disposed of by the respondents by a speaking order. So far this prayer of the applicant is concerned this can be considered even at the admission stage itself. An aggrieved person in the employment of the Central Government may make a representation for the redressal of his grievance though that may not be a statutory representation and the concerned authority should consider the same and dispose of the matter in the light of the extant instructions or rules.

3. We, therefore, dispose of this application at the admission stage itself with a direction to the respondents to consider the representation of the applicant and dispose of the same preferably within a period of 4 months by a speaking order. The OA, is therefore, disposed of accordingly. No costs.

*Adige*  
(S.R. ADIGE)  
Member(A)

*J.P.Sharma*  
(J.P.SHARMA) 21.5.93  
Member(J)